

Item-23

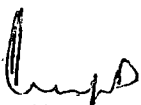
R.A.46/2003 in
M.A.367/2003
O.A.820/2002

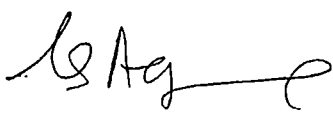
5.3.2003

Present: Shri Ravi Kant, proxy for Shri
Arun Bhardwaj, counsel for the applicant

R.A.46/2003

The contention raised has been considered and
oral judgment had been dictated in the presence of the
counsel. Fresh hearing, ^{on merits} therefore, cannot be permitted
in due course. RA is dismissed.


(A.P. Nagrath)
Member(A)


(V.S. Aggarwal)
Chairman